

is no objection on the side of the Learned Counsel appearing for Respondent Nos. 1 to 3.

Taking into account of the aforesaid submissions made on behalf of the Appellant, this Appellate Tribunal quite in the fitness of things orders the deletion of the two sentences viz “ The provisions of Section 43 of the IBC, 2016 read with Regulation 35A of IBBI (CIRP) Regulations, 2016 stand non-complied and violated in Para 14” and replaces the same by mentioning that “Thus, provisions of Section 43 of the IBC, 2016 read with Regulation 35A of IBBI (CIRP) Regulations, 2016 stand not satisfied”

In other respects, the Impugned Order passed by the Adjudicating Authority in CA (IB) No. 937/KB/2018 in CP (IB) No. 595/KB/2017 will stand as it is.

With the aforesaid observations, the instant Appeal stands disposed of.

I.A No. 1594 of 2020 is closed.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./ nn.